

High Court of Karnataka Bengaluru,

Dated: 26th September, 2020.

CORRIGENDUM TO SPECIAL STANDARD OPERATING PROCEDURE (SOP) FOR DISTRICT JUDICIARY DATED SEPTEMBER 18, 2020, WITH EFFECT FROM SEPTEMBER 28, 2020

The Clause No.1-C of Special SOP dated 18.09.2020 reads as under:

“1-C Each witness shall produce the witness summons or entry pass and a negative COVID-19 report/certificate, as indicated above, at the entry gate. The same shall be checked by the security personnel deployed at the entry gate. The security personnel shall direct the witness to the witness enclosure. In the witness enclosure, sitting arrangements shall be made in such a manner that physical distancing of six feet is maintained between two chairs.”

shall be modified and substituted as under:

“Each witness shall produce the witness summons or entry pass and a negative COVID-19 report/certificate, as indicated above, at the entry gate. In respect of the production of negative COVID-19 report/certificate, it is permissible to show the e-mail or SMS received from competent authority regarding negative report on his/her mobile and the same shall be treated as a valid certificate without insisting upon physical certificate. If SRF-ID certificate showing negative result of RTPS test, which is issued within 48 hours from the said date, it shall be treated as a valid certificate.”

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**

HIGH COURT OF KARNATAKA, BENGALURU

September 30, 2020

ADDENDUM TO SPECIAL STANDATED OPERATING PROCEDURE (SOP) FOR DISTRICT JUDICIARY DATED 18.09.2020

In continuation of Special Standard Operating Procedure (SOP) dated September 18, 2020 issued for District Judiciary and in view of direction issued by the Apex Court in Writ Petition (Civil) No.699/2016 dated 16.09.2020. The following partial modification is made to clause-B of the Special Standard Operating Procedure of District Judiciary dated September 18, 2020 by adding clause-B1.

B1:- “The Special SOP will apply to the LXXXI Addl. City Civil & Session Court (Special Court exclusively to deal with criminal cases related to elected MPs/MLAs in the State of Karnataka), City Civil Court, Bengaluru City, from October 5, 2020 instead of October 12, 2020”.

However, rest of the City Civil Courts at Bengaluru will function from October 12, 2020 as per clause-C of Special SOP dated September 18, 2020.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

HIGH COURT OF KARNATAKA, BENGALURU

October 5, 2020

**CORRIGENDUM TO MODIFIED SPECIAL STANDARD
OPERATING PROCEDURE (SOP) FOR DISTRICT JUDICIARY
DATED 18.09.2020**

After the '1-O' Para No.1-P be inserted and read as under:

1-P:- However, the Child witness appearing for giving evidence before the court shall not be subjected Covid-19 test. Further, one relative/guardian shall be permitted to accompany the child witness to the court but he/she shall be subjected to Covid-19 test. If the relative/guardian is found to be positive, child witness shall not be permitted to enter court premises unless any other relative/guardian who shall accompany the child witness, shall be tested for Covid-19 and only on testing "Negative" for Covid-19 test, the child witness shall be allowed in to the court premises for giving evidence.

Separate sitting arrangement shall be made for the child witness in case of POCSO courts.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

**(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**